

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:3124
ANSWERED ON:31.07.2014
INDUSTRIAL WASTE IN GANGA
Karandlaje Km. Shobha

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the number of industries located on the banks of Ganga discharging their industrial waste into the river, State-wise;
- (b) the total number of units which have been issued closure notices by the Central Pollution Control Board (CPCB) so far;
- (c) the total number of units which have not stopped their operations so far despite having been issued closure notices;
- (d) whether the Government is examining any alternate method to discharge the industrial waste and sewerage from villages/towns instead of discharging it into Ganga; and
- (e) if so, the details thereof along with the status therefor?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b) Ministry of Environment & Forests (MoEF) have informed that Central Pollution Control Board (CPCB) has inventoried 764 Grossly Polluting Industries (GPI) in 5 states on the main stem of Ganga and its tributaries Kali and Ramganga. It is estimated that GPIs discharge about 501 million litres per day (mld) wastewater in river Ganga directly and through its tributaries, state-wise details of which are tabulated below:

State wise details of industries directly discharging their waste into Ganga or its tributaries Kali and Ramganga

State	Number of Water Industry	Waste water consumption	generation
	(MLD)	(MLD)	
Uttarakhand	42	224	127
Uttar Pradesh	687	693	269
Bihar	13	91	17
Jharkhand	0	0.0	0.0
West Bengal	22	116	87
TOTAL	764	1123	501

Under National Ganga River Basin programme, 704 industries on river Ganga and its tributaries Kali-East and Ramganga have been inspected between August, 2011 and June, 2014. Out of these, 165 were found non-complying with the norms of CPCB and were issued directions under Section 5 of Environment (Protection) Act, 1986, which also included 48 closure directions.

(c) Central Pollution Control Board (CPCB), Ministry of Environment & Forests, has informed that all the industries issued closure directions under Section 5 of Environment (Protection) Act, 1986 are complying with the directions.

(d) & (e) CPCB has informed that a research study has been included under the World Bank funded project "Strengthening of Environmental Regulators" to explore the possibilities of re-use and recycling of treated sewage at selected locations, with the following approaches:

- i. Assessment of Ganga Water Quality and reconnaissance survey for the option (Agriculture, Industry) of reuse of treated sewage
- ii. Possible technological intervention
- iii. Demonstration of project through a pilot project for treatability and use of sludge.